## GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

## LOK SABHA UNSTARRED QUESTION NO. 5355

TO BE ANSWERED ON THE 05<sup>TH</sup> APRIL, 2022/ CHAITRA 15, 1944 (SAKA)

**ACID ATTACKS** 

5355. SHRI GOPAL CHINNAYA SHETTY:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has taken any steps for the rehabilitation of acid attack victims in the country;
- (b) if so, the details thereof;
- (c) whether there is a need to make the rules regarding sale of acid more stringent to stop acid attacks in the country; and
- (d) if so, the details thereof and the steps being taken/taken by the Government for prevention of acid attacks in the country?

## **ANSWER**

## MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY KUMAR MISHRA)

(a) & (b) 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens including investigation and prosecution of crime against citizens rest with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws.

However, the Ministry of Home **Affairs** has issued а 20<sup>th</sup>April comprehensive Advisory 2015 taking steps on on to implement the provisions of Indian Penal Code (IPC), expediting

cases of Acid Attack, and to provide treatment and compensation to victims. Ministry of Health and Family Welfare has also issued an advisory dated 20th May, 2015 stating that no acid attack victim will be denied treatment by any hospital, public or private.

Further, The Government of India is implementing "One Stop Centre "Universalisation of Women and Helpline (WHL)" OSC aims to facilitate women affected by violence with a range of integrated services under one roof such as police facilitation, medical aid, and legal counselling, psycho-social counselling, providing legal aid "Universalisation temporary shelter of Women etc. Helpline" scheme through the short code 181 provides 24 hours and non-emergency response to women affected by violence, both public private spaces by linking them with appropriate in and authorities such as Police, One Stop Centre, Hospital, Services etc. WHL also supports women in distress with rescue in addition and counselling services to providing information about women welfare schemes and programs across the Further, the Ministry of Women and Child Development is administering Swadhar Greh Scheme for relief and rehabilitation of women in difficult circumstances, including the victims of acid attack.

In addition, under the Prime Minister's Relief Fund Rs. One lakh as compensation is also being provided by the Prime Minister Office to the acid attack victim.

(c) & (d): Ministry of Home Affairs (MHA) has circulated the Model Poisons Rules vide an advisory dated 30-08-2013 to all States/UTs for notifying the same to regulate the sale of acid in respective State/UT.

Further, MHA has also issued another Advisory dated 12-08-2021 to all States/ UTs to review and ensure that retail sale of acids and chemicals are strictly regulated in terms of the Poison Rules so that these are not used in crime. These advisories are available on <a href="https://www.mha.gov.in">www.mha.gov.in</a>.